[The Vice-Chairman]

The Committee also recommended that the House should sit up to 6.00 P.M. daily and beyond 6.00 P.M. as and when necessary, for the transaction of Government Business, from today, the 28th July, 1988.

STATUTORY RESOLUTION APPROVING CONTINUANCE OF PRESIDENT'S PROCLAMATION IN RELATION TO TAMIL NADU—Contd.

DR. NAGEN SAIKIA: Mr. Vice-Chairman, Sir, I am taking my stand here to oppose the Resolution moved by the hon. Home Minister for continuance of the President's rule in Tamil Nadu.

This Resolution itself is an undemocratic resolution by the Government of democratic country.

Sir, I am surprised to see that in words the Members of the Congess Party criticise the MGR Government in Tamil Nadu. I think, this is a contradiction of his greatness because this was the Government which conferred upon MGR posthumously the highest award, Bharat Ratna. But now they are criticising MGR posthumously with harsh words, with bad words. It is a contradiction of his greatness.

It is seen that it has become customary for the Government to extend President's rule once proclaimed in any State. Seeking extension of President's rule in Tamil Nadu indicates that the Government is not considering this time as favourable for Congress(I) in Tamil Nadu.

It is known to all how they hold elections. We have got the experience of holding elections by Congress(I) in Assam in 1983. In 1983 nobody in Assam cooperated with the Government for holding elections, and, therefore, the Government recruited people from all over the country to hold the elections there. By doing that they

actually tried to stab democracy in Assam. But somehow or other the people of Assam saved democracy in Assam.

It is a way, it is a means to postpone the elections to reap the fruit in time. But the people of Tamil Nadu, as has been expressed by my friends of the Opposition parties, are not going to accept Congerss(I) in Tamil Nadu to rule the State whether the election is held just now or after some days. But the habit Government to postpone elections is not quite a healthy one. The Government always speaks of democracy, but in reality they want to kill. democracy for their own benefit. It is quite against the democratic spirit, democratic norms and democratic ethics. Therefore, I urge upon the Government to amend the Resolution to the tune of the amendments made by Dr. Subramanian Swamy and to hold elections at the earliest. The Government should have the courage to face the elections, to face the people and have the people's verdict.

With these words. I urge that the Resolution be amended and that the popular Government should be installed in Tamil Nadu.

I conclude by saying that I oppose the Resolution moved by the hon. Minister for the continuance of the Presidential Rule in Tamil Nadu.

श्री श्रटल बिहारी वाजपेयी (मध्य प्रदेण): महोदय, इस बहस में भाग लेने का मेरा इरादा नहीं था, लेकिन तिमलनाडु के सदस्यों ने इस सवाल पर जो गरमागरमी दिखाई है, उसके बाद मेरे लिये ठंडा रहना मृश्किल हो गया है ग्रगर चुनाव करा लिये जाते तो चुनाव के मैदान में दो दो हाथ हो जाते श्रीर ग्रभी तक तिमलनाडु की जनता का फैसला भी ग्रा जाता। ग्रंत में तो जनता को फैसला करना है। जनता से मेरा मतलव जनता गार्टी से नहीं है।

उपसभाष्यक्ष (श्री सत्य प्रकाश मालवीय): भारतीय जनता पार्टी से तो नहीं है ?

श्री श्रटल बिहारी वाजपेयी: मेरा
मतलब समाजवादी जनता पार्टी से
नहीं है। सवाल यह है कि चुनाव क्यों
नहीं कराए गए। जन के महीने में ग्रनेक
उप-चुनाव हुए, भयंकर गर्मी थी, लपटें
चल रही थी, लेकिन चुनाव कराने के
सरकार के फैसले का सबने स्वागत किया
क्या जून में तमिल नाडु में चुनाव नही
हो सकते थे? ग्रब गृह राज्य मंत्री श्री
चिदंबरम ने चुनाव न कराने के, जो
कारण दिये हैं वे इतने लचर हैं, इतने
सतही हैं, इतन ग्रतकंसंगत है कि ग्रगर
वे स्वयं भी विचार करेंगे तो उन्हें लगेगा
कि बात कुछ बनी नहीं।

उपसभाध्यक्ष जी, मान लीजिये कोई गैर कांग्रेसी सरकार चनाव में पराजय की ग्राशंका से चुनाव टॉलने की कोशिश करे ग्रौर चुनाव के ग्रवसर पर राज्य कर्मचारी हड़ताल कर दें तो क्या राज्य सरकार को यह छूट होगी गैर कांग्रेसी **सर**कार को यह छुट होगी कि सरकारी कर्मचारियों की हड़ताल का बहाना बनाकर वह चुनाव टाल दे ? उस केन्द्रीय सरकार हस्तक्षेप करेगी श्रौर कहेगी कि राज्य सरकार के कर्मचारी हड़ताल पर गये हैं, चिन्ता सन करो, केन्द्र पूरी मदद करेगा, भ्रावश्यकता होगी तो केन्द्र रिट-निंग ग्राफिसर भेज देगा, ग्रावश्यकता होगी तो सारा चुनाव दस्ता दिल्ली से चला जायेगा, मगर चुनाव होना चाहिये। क्या केन्द्रीय सरकार ने भ्रसम में ऐसा नहीं किया था? 1983 में चुनाव के नाम पर ग्रसम में जो मखौल हुग्रा, वह इस देश के लोकतंत्र के माथे पर एक स्थाई कलंक के रूप में रहेगा। लोग चुनाव नही च हते थे चुनाव की परि-स्थिति नहीं थी, लेकिन केन्द्र में बैठे हुये सत्ता पक्ष को ग्रसम में चुनाव का नाटक करना था, ग्रपने दल की सरकार बनानी थी। मुझे मालुम है पोलिंग बृथ टुकों में घुम रहे थे ग्रौर मतदाता उनकी तलाश में घुम रहे थे संगीनों के साये में चुनाव हुये । तब केन्द्र का वह रवैया 748 RS-9

था। भ्राज केन्द्र का रवैया भ्रलग है, क्योंकि तमिलनाडु में तत्काल चुनाव कराना सत्तापक्ष के हित में नहीं है। कर्मचारी हड़ताल पर चले गये। वान्तियार कमेटी भ्रान्दोलन कर रही है। उस भ्रान्दोलन के हल का रास्ता निकाल**ना** . चाहिये था। समस्या को हल चाहिये था। हमारा ग्रनभव साक्षी है कि बहुत सी समस्यायें चुनाव से हल हुई है अगर कोई वर्ग या समुदाय असन्तुष्ट है श्रौर यह श्रनुभव करता है कि उसके साथ अन्याय हम्रा है तो वह भी चुनाव के मैदान मे उतर सकता है ग्रौर ग्रपनी शक्ति के बल पर, ग्रन्य वर्गों के समर्थन के बल पर, भ्रपने साथ न्याय ो ऐसी परिस्थिति पैदा कर सकता है। यह कारण किसी के गले के नीचे नही उतरता ।

नेमुझे खेद है कि इलेक्शन कमीशन भ्रप दायित्व का ठीक तरह से निर्वाहण नहीं कर रहा है। पिछले कुछ वर्षी में लोकतांतिक संस्थाग्रों का क्षरण हम्रा है ग्रौर उनमें इलेक्शन कमीशन की स्वतं-वता और निष्पक्षता का क्षरण खतरे की घंटी है। इस देश में चुनाव कब होना चाहिए इसका ग्रन्तिम निर्णय कौन करेगा? हमारे कांग्रेस के मिल्ल कहते थे कि तमिलनाड चनाव के बारे में कि जब श्री राजीव गांधी विदेश से वापस ग्रा जायेंगे, तव फैसला हीगा। क्या मतलब है इसका? केन्द्रीय सरकार फैसला करेगी कि तमिल-नाडु में कब चुनाव होना चाहिए? क्या इलेक्शन कमीशन उसकी हा में मिनायेगा ? क्या इस संबंध में इलेक्शन कमीशन निर्णायक नही होगा? तावड् उपचुनाव का मामला सुप्रीम कोर्ट में गया था। सुप्रीम कोर्ट ने जो फैसला दिया उसका एक ग्रंश मेरे पास है। वहां वाईइलेक्शन होना था 1984 में। मामला सुप्रीम कोर्ट में गया और सुप्रीम कोर्ट ने कहाः

"The ultimate decision as to whether it is possible and expedient to hold the elections at any given point of time must rest with the Election Commission."

259

[श्री ग्रटल बिहारी वाजवेयी]

यह सरकार के प्रधीन नही है। मगर ग्राज इलेक्शन कमीशन की क्या भूमिका है? 1983 में ग्रसम के चुनाव गलत समय पर कराने के लिये, ग्रसम में चुनाव के नाम पर नाटक कराने के लिये उस समय के चीफ इलेक्शन कमिश्नर को गर्वार बना कर भेज दिया गया। क्या चीफ इलेक्शन कमिश्नर के रिटायर होने के बाद उसे गर्वार दनाना जरुरी है? क्या यह उसे निमन्त्रण नहीं है कि ग्रपनी स्थिति से समझौता करो, सौदा करो? स्वतंत्रता कैसे रहेगी ग्रगर उसे रिटायर होने के बाद केन्द्रीय सरकार के दरवाजे पर नौकरी के लिये ग्राना है ग्रौर केन्द्रीय सरकार उसे गर्वार केग्रीय सरकार उसे गर्वार केग्रीय सरकार उसे गर्वार का पद देगी।

श्री पशुपति नाथ सुकुल (उत्तर प्रदेश): बहुत योग्य म्रादमी है

ग्रटल बिहारी वाजपेयी : योग्य है मगर गलत हाथों में पड़ गया है।

श्री एन ० के० पी० साल्वे : आपके साथ यही हुआ है

श्री ग्रदल बिहारी वाजपेयी: इलेक्शन कमीशन कैसे निष्पक्षता रखेगा? तरीका नहीं हैं इस देश में नोकतन्त्र को मजबूत करने का । यह सरीका नही लोगों की लोकतन्त्र में निष्ठा को बढ़ान का। ग्रगर चनाव की निष्पक्षता के बारे में ग्रीर इलेक्शन कमी मन की स्वतंत्रता के बारे में लोगों का विश्वास पूरी तरह से उड़ गया तो फिर फैसला बैठक बाक्स से नही होगा। परमात्मा न करे इस देश में वह दिन अये। मगर हम धीरे-धीरे उसी तरफ जा रहे हैं। सता का खेल कहा तक चलेगा? किस सीमा तक हमें ले जायेगा ? तमिलताडु में चुनाव करा लेते तो फैसला हो जाता। तमिलनाडु में ग्रगर कांग्रेस पार्टी वापस ग्रा ∗ाये खुशी मुखे होगी अगर हार जाये तो उससे ज्यादा खुशी होगी। लेकिन चुनाव कराइये।तमिलनाडु के राज्यपाल इस तरह से व्यवहार कर रहे हैं जैसे वे शाहंशाह हों । शाहंशाह

1 =

डलाहावाद में नहीं ग्राया। श्री चिदम्बरम् जाते हैं जैसे तिमलनाडु जागीर हो। ठीक है ग्राप केन्द्र में राज्य मंत्री हैं,गृह मंतालय में राज्य मंत्री हैं । मगर इस समय तिमलनाडु ट्रस्ट है, केन्द्रीय सरकार के पास एक ट्रस्ट के रूप में सुरक्षित है ग्र**ैर ग्रापकों वहां पर जल्दी से जल्दी चुनाव** कराकर सत्ता जन-प्रतिनिधियों को वापस कर देनी चाहिए । ग्रापने एम . जी . ग्रार . को भारत रत्न दे दिया, लेकिन ग्रब एम. जी. ग्रार. की सरकार को कलंक का ग्रध्याय बता रहे हैं। ग्रगर उनकी सरकार कलंकित थी तो उनको भारत रत्न देने की क्या ब्रावश्यकता थी? लेकिन उस समय भारत रत्न देनी जरूरी था, इस समय सर-कार की निन्दा करना जरूरी है। चुनाव में सब कुछ ठीक है। राजनीति में भला-ब्रासब ग्रच्छा है....(व्यवधान)

260

श्री सीताराम केसरी (बिहार) : श्री राम जन्मभूमि श्रौर बाबरी मस्जिद को साथ रखना भी जरूरी है।

श्री अटल बिहारी वाजपेयी: सभापित जी, अभी एक मित्र कर रहे थे कि 1977 में विधान सभा भंग कर दी गई थी। क्या 1977 की स्थिति आज है? 1977 के पहले चुनाव हुए थे, किन परिस्थितियों में हुए थे? उस समय जो विधान सभाएं चुनी गई थीं वे अपना जन-प्रतिनिधित्व का स्वरूप खो चुकी थी। लोगों ने लोकसभा में कांग्रेस को उखाड़ कर फेंक दिया था। विधान सभा अगर बनी रहती तो यह लोगों के साथ न्याय नही होता। लेकिन चुनाव कराये गये, तत्काल चुनाव कराये गये।

श्री देव प्रसाद राय (पश्चिमी बंगाल): लेकिन इसके बावजूद लोक सभा तो बनी रही।

श्री ग्रटल विहारी वाजपेयी: वह तो ग्रापकी कृपा से। इसलिए बनाकर रखी गई कि उस समय बनाकर रखना ज्यादा लाभदायक था।

श्री सीताराम केसरी: यह तो हमारी उदारता थी, लाभदायक नहीं था।

श्री घटल बिहारी वाजपेयी: ग्रब केसरी जीभी उदार हो गये हैं। उपसभाध्यक्ष (श्री सत्य प्रकाश मालवीय) : इलाहाबाद घुमकर स्राय है ।

श्री स्रटल विहारो वाजपेयी : इलाहाबाद की याद मत दिलाइये।

DR. (SHRIMATI) NAJMA HEP-TULLA: The Chairman is supposed to be independent. (Interruption).

SHRI SUBRAMANIAN SWAMY: If he 1s not independent, he cannot comment at all. (Interruptions). He said, he had only been to Allahabad. Is Allahabad some foreign country? Is it in Pakistan?

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA): Why should you be afraid of Allahabad? (Interruptions)

श्री भ्रटल बिहारी वाजपेयी: मैं यह बात पहले भी कह चुका हूं, यह बाद फिर दोहराना चाहता हूं। सत्ता पक्ष में ग्रौर प्रतिपक्ष में प्रतिस्पर्धा होनी चाहिए, प्रति-योगिता होनी चाहिए कुछ बेहतर काम-कर के दिखाने के लिए । ग्रब ग्राप गलत काम करें ग्रौर कहें कि जो विरोधी दल में बैठे हैं उन्होंने भी पहले ऐसा किया थातो इसका जबाब मैं पहले एक बार दे चुका हूं उसको फिर दोहराना चाहता हूं। सन् 1978-79 में गड़बड़ी की वजह से ही हम यहां ऋए ग्रीर भ्रव ग्राप वही गड़बड़ी करेंगे तो ग्राप भी इधर श्रायेंगे। यह इलाहाबाद की चेतावनी है। काम-राज का नाम चुनाव की वैतरणी को पार करा नहीं पाएगा। श्री लाल बहादुर शास्त्री का नाम श्रापको इलाहाबाद में नहीं जिता पाया । तमिलनाडु के मतदाता बड़े प्रबुद्ध भौर जागरुक हैं। वे केवल कामराज के नाम के ग्राधार पर ग्रापको वापस नहीं लाएंगे...(व्यवधान)। लोक सभा के उप-चुनाव हुए, ग्रापकी हालत क्या रही ? एक के बाद एक प्रदेश ग्रापको छोड़ते जा रहे हैं। तमिलनाड़ में जरूर ग्रापके स्राशा के पंख फड़फड़ा रहे हैं। वे कितने उड़ेंगे, यह भविष्य ही बताएगा । लेकिन लोगों के मन में यह सदेह बद्धमूल मत कीजिए कि तमिलनाडु में तब तक चुनाव नहीं कराए जायेंगे जब तक कांग्रेस की जीतने

की संभावना नहीं होगी। क्या श्राप रूके रहेंगे श्रीलंका की समस्या के समाधान के लिए? क्या जब तक श्रीलंका में एक-एक तिमल टाइगर का सफाया नहीं कर दिया जाएगा, तिमलनाडु में चुनाव नहीं होगा? किस लिए चुनाव टाले जा रहे हैं तिमलनाडु में? श्रगर श्री राजीव गांधी की नीतियां श्रच्छी हैं श्रीर उन्हें जन समर्थन श्राप्त है, जैमा भाषणों से लगता है तो श्रभस्य शीध्रम, जल्दी चुनाव कराइये। लेकिन बरमात की वजह से श्रभी नहीं हो सकते।

श्री हरवेन्द्र सिंह हंसपाल (पंजाब): आप तो समझदार है।

श्री ग्रटल बिहारी वाजपेयी: मगर जिन से पाला पड़ा है उनके बारे में ऐसा नहीं कह सकते।

महोदय, मेरा निवेदन है कि चुनाव टालने का कभी विचार मत करें। नीति के तौर पर यह निश्चित होना चाहिए कि जल्दी से जल्दी चुनाव कराये जायें। तमिलनाडु में राष्ट्रपति राज की ग्रवधि को बढ़ाने का कोई ग्रौचित्य नहीं है। जितना स्राप राष्ट्रपति राज को खींचेंगे उतनी ही लोक प्रियता नहीं बढ़ेगी। दूसरों पर ग्रारोप लगाकर ग्राप बड़े नहीं हो सकते । इसके लिए ग्रापको ग्रपने श्राचर**ण** का मानदण्ड रखना होगा। ग्रगर नहीं रख सकते तो राष्ट्रपति राज स्रापकी मदद के लिए नही स्रायेगा और गवर्नर महोदय **के ब**लबूते से ग्रापकी नैया पार नहीं होगी । . **–** =

श्री राम श्रवधेश सिंह: मान्यवर, इस रेजोल्यूशन के जिर्ये इस सदन में राज्यपाल के पद के ऊपर बहस करने का श्रवसर मिला। ग्रापसी वादिववाद मे जो वातें हुई हैं मैं उसकी ग्रोर ध्यान न खींचकर कुछ बुनियादी सवाल उठाना चाहता हं भारत के संविधान की धारा 356 का जिस तरह से दुरुपयोग हो रहा है उस पर सदन को गंभीरता से विचार करना काहिय। जिसकी भी केन्द्र में सरकार दो हो सकता है हमारी सरकार कल हो जफ्रे

[श्रीराम ग्रवधेश सिंह]

263

तो इस बात पर बहस होनी चाहिये कि संविधान की इस धारा, 356 का, दुरुपयोग कैसे रोका जाये । यह है बुनि-यादी सवाल क्योंकि गवर्नर एक ऐसी संस्था है जिसके ऊपर कोई श्रंकुश नहीं है। प्रैसीडेंट के ऊपर इम्पीचमेंट का ग्रिधिकार सदन को है, सदन को हक है कि प्रेसीडेंट ग्रगर गलती करे तो उसको इम्पीच किया जाये। सुप्रीम कोर्ट के जज के खिलाफ भी इम्पीचमेंट लाया जा सकता है । लेकिन राज्यपाल का दुरुपयोग कर ग्रगर दिल्ली की हुकूमत, चाहे वह कांग्रेस पार्टी की डुकूमत हो या किसी ग्रन्थ पार्टी की हुकूमत हो, जनतंत्र का गला घोंटने लग जाये तब क्या होगा । हमारे संविधान का ढांचा मूलरूप से संघीय है, फेडरल है । जब ऐसा संविधान है तो की सरकारों की परिकल्पना संविधान मे है। जब ग्रलग-ग्रलग राज्यों में ग्रलग-ग्रलग सरकारों की परिकल्पना है तो दिल्ली की हुकूमत के इशारों पर हो, उसकी मर्जी पर ही सुबों की सरकारें चलें तो इस बारे में सदन में गंभीरता से सोचा जाना चाहिये, ग्राने वाली पीढ़ी के लिये। क्योंकि यह जो प्रावधान है, धारा 356, इसका सब-क्लाज 4 है । सब सेक्श्वन-4 में स्पष्ट है श्रव अगर इस पर बहस हो और अमेंड-मेंट ग्राए तो मैं यह कहना चाहता हूं कि इसमें से एक शब्द को हटा दिया जाना चाहिये ताकि दुरुपयोग का मौका किसी भी पार्टी की सरकार को न मिले। जैसे ग्रभी वहस के दौरान हमेशा वात कही जाती है, जब कोई बहस होती है तो ट्रेजरी बेंचेज के लोग यह बोलते हैं कि ब्रापकी पार्द्धी ने क्या किया । **अ**रे भाई उसने गलती की तो कम से कम स्राप तो उस गलती को मत दोहराश्रो लेकिन भ्राप कहते हैं कि नहीं तुम ने गलती की इस-लिए हम भी गलती करेंगे। यह कोई तरीका नहीं हुआ। मैं यह चाहता हूं कि 356 की उपधारा-4 में जो लिखा हम्रा है उसमेंसे दो शब्द हटा देने चाहिये ग्रीर इससे हम।रा काम बन सकता है।

"356(4): A Proclamation so approved shall, unless revoked,..."

ग्रनलेस रिवोक्ड को हटा दिया जाए तो यह बाइंडिग हो जाएगा उसको थोड़ा सा भी मौका नहीं मिलेगा। जत्रभी कहीं किसी भी राज्य में राष्ट्रपति शासन लागू-होगा तो उसके 6 महीने के अन्दर चुनाव कराने ही होंगे । इसलिए सारी मानसिक तैयारी उसके लिए होगी स्रौर इसी 6 महीने के ग्रन्दर चुनाव कराया जाएगा। जैसे हम लोग यहाँ 6 साल के लिए चनकर भ्राते है यह बात तय है कि हम 6 साल के बाट रिटायर कर जाएंगे श्रौर इससे एक भी दिन हम आगे नहीं जा सकते है श्रीर इसके लिए मानसिक तैयारी है श्रीर[े] संविधान में भी प्रावधान है कि हम एक भी दिन इससे स्रागे नहीं वढ सकते है। इसलिए मेरी इस सदन के माध्यम से सर-कार तक यह बात पहुंचाने की **मं**श। है कि प्रावधान हमारे संविधान में हो इसमें कोई लेचेस कोई न करे हम भी नहीं करें ग्रौर ग्राप भी नहीं करें। सरकार जनतंत्र में तवे की रोटी की तरह से बदलती रहती है। मैं यह कहना चाहता हं कि गवर्नर के पद का दुरुपयोग किया . जाता है क्योंकि उसके खिलाफ इम्पीच-मेंट का किसी को स्रधिकार नहीं हे स्रका-ऊंटेबिलिटी किसी के प्रति नहीं है । सुप्रीम कोर्ट के जज स्रकाऊंटेवल है, प्रेज़ीडेंट म्रकाऊंटेबल है, मिन्स्टर्ज माऊंटेबल है लेकिन गवर्नर श्राकाऊंट बल नहीं है । इस मशीनरी के चलते इस एजेंसी के ज़रिये दिल्ली की हुकूमत जसी चाहती है वैसी रिपोर्ट लेती है। एक ग्रीर धारा 174(2) (बी) है जिसके म्रन्तर्गत गवर्नर को म्रधि-कार है कि वह विधान सभा को डिस-मिस कर सकता है। इस धारा के तहत वह किमी राज्य की विधान सभा को डिस-मिस करसकता है। धारा 356 के तहत प्रेजीडेंट विधान सभा को डिसमिस करता है ग्रौर 174(2)(बी) में तो ∃वर्नर सुग्रो-मोटो भी डिसमिस कर सकता है अगर प्रेजीडेंट नहीं भी चाहे ग्रौर गवर्नर के मन में यदि ग्रा जाए ग्रगर वह कठपुतली हो तो वह विधान सभा को डिसमिस कर सकतः हैं। हमारे बिहार में यह 1971 में हो गया। 1971 में जब बंगलादेश का युद्ध हुन्ना श्रौर वहां हमारी जीत हो गई श्रौर 18° दिसम्बर को सीजफायर हो गया तो उसका पोलिटिकल लाभ लेने के लिए सेंट्रल

पार्लियामेंटरी कांग्रेस पार्टी ने फैसला किया कि बिहार में चनाव कराए जाएं ग्रौर बिहार में चुनाव कराने की बात को लेकर उसने वहां के मख्य मंत्री को बलाया गवर्नर को कहा कि तम डिसमिस करो ग्रौर 174(2)(व) के तहत बिहार की विधान सभा को भंग कर दिया गया ग्रौर फिर उस भंग किये हए को दोबारा धारा 356 के अन्दर भंग किया गया। मतलब यह कि एक मर्गी को दो बार हलाल किया गया । विहार ग्रस्सेम्बली 30 दिसम्बर, 1971 को एक बार भंग की गई श्रौर फिर उसी को 10 जनवरी को फिर डिसमिस किया गया 356 के तहत । श्रब श्राप यह देख लीजिये कि यह भारत के संविधान ग्रौर गवर्नर के पद का कितना दुरुपयोग किया गया है । महोदय, मैं इस पर इतना ही कहना चाहता हं ग्रीर मैं चाहरा हं कि इस रेजोल्युशन के जरिए मैं वहत विनम्प्रतापूर्वक ग्रागे ग्राने वाली पीढी के लिए कहना चाहता हं कि यहां सदन में इस पर विचार हो स्रौर गवर्नर के पद को भी एकाउंटेबल बनाया जाए ग्रौर उसको भी इंपीचमेंट के ग्रन्दर लाया जाए । ग्राज ऐसी स्थिति में हैं समझ लीजिए कल हमारी सरकार हो जाए ग्रौर ग्रापकी सरकार बन जाए महा-राष्ट्र में...(व्यवधान) फर्ज़ करिए कि ग्रगर ऐसा हो जाए ?

एक माननीय सयदस्य: सावन के ग्रंधे को हरा ही नज़र स्राता है।

श्री राम श्रवधेश सिंह: ऐसा मत बोलिए। हो सकता है कि हम फिर वही इस्तेमाल करें तो यह बहुत बुरा है। हमारी सरकार करें लेकिन यह जम्हूरियत के खिलाफ है। महोदय, यहां डेमोक्रेसी के बारे में बहुत बात-चीत की गई। गवर्नर का पद तो नोमीनेटेड है ही, इसकी नियुक्त होती है इसलिए इसका दुरुपयोग तो होता ही है लेकिन जो पद चुनाव से श्राता था उस पद को भी ये लोग नोमीनेटेड कर दें, उस पद को भी नियुक्त कर दें ट्रांसफर श्रौर पोस्टिंग की तरह से कर दें तो यह ठीक नहीं कहा जा सकता। किसी सूबे का मुख्य मंत्री उस सूबे का नेता हुआ करता

था लेजिस्लेचर पार्टी का नेता चुनाव के जरिए हुग्रा करता था तथा सूबे की जनता का उसमें विश्वास होता था ग्रौर ग्रास्था होती थी लेकिन ग्रव मैं क्या कहूं, दुबे जी यहां हैं। ये बिहार के सम्माननीय नेता हैं। कैसे हुग्रा, ट्रांसफर हो गई। इनको बिहार से ट्रांसफर करके दिल्ली ला दिया ग्रौर यहां से दूसरे ग्रादमी का रातों-रात बिहार में पोस्टिंग कर दिया।

श्रम मंत्री (श्री विदेश्वरी दुबे): मैंने रिजाइन किया है।

श्री राम भ्रवधेश सिंह: रिजाइन तो आपने किया ही, इस्तीफा तो आपने जरूर दिया लेकिन यह सब कैसे हुआ इसे व लोग समझते हैं । दिल्ली की हकुमत ने ट्रांस**फर** किया और पोस्टिंग किया इसमें दो राय नहीं हैं ग्रौर न ही इसमें कोई छिपाने की बात है। इसे सारे देश की जनता जानती है। लेकिन यह ग्रच्छी बात नही है। ग्रगर वोट लेने की बात होती तो स्राप जीतते, स्रापकी मेजोरिटी वहां थी इसमें कोई शक नहीं है। लेकिन जिसकी पोस्टिंग बिहार में हुई उसकी हालत ग्रौर भी खराब है। तीन महीने में ही इतनी खराव है कि कुछ कहा नहीं जा सकता भ्रौर मैं उसमें जाना नहीं चाहता हूं। मैं केवल इस वात को कहना -चाहता हूं कि ग्राप जनतंत्र की वात मत करो कि हम बहुत डेमोक्रेसी चाहते हैं, हम बहुत डेमोक्रेसी चाहते है। डेमोक्रेसी तुम क्या चाहते हो ? जो चुनाव का पद है उसको भी नियुक्ति का पद बना दिया गया है। यहां हमारे गुजरात के भूत-पूर्व मुख्य मंत्री जी बैठे हुए है इनका वहां ग्रंपार बहमत था, लोकप्रिय नेता थे **ग्रौ**र इनको जबरन हटा दिया गया तथा यहां भेज दिया ग्रौर किसी दूसरे को वहां बना दिया। यह तो ऐसे हो रहा है कि जैसे ट्रांसफर एंड पोस्टिंग वाली बात हो। इस लिए जनतंत्र को तो ग्राप खत्म कर रहे हैं।...(व्यवधान) हम तो साफ-साफ बोलने वाले ब्रादमी है। ग्रपनी गलती भी कहेंगे ग्रौर ग्रापकी गलती भी कहेंगे। इसलिए हम कोई पक्ष वाली -बात नहीं बोलते । जब भी बोलता हुं तो इसलिए बोलता हूं कि इसे लोग आगे भी

श्री राम अवधेश सिंही

267

पढ़ेंगे ग्रौर मुनेंगे कि यह क्या बोलते हैं। महोदय, तो मैं यह कह रहा हूं कि तामिलनाडु में जो नाटक खेला जा रहा है...(ब्यवभान)

श्री महेन्द्र प्रसाद (बिहार) : कर्पुरी जी का बहुमत था श्रीर राम सुन्दर दास जी को लाया गया।

श्री राम भ्रवधेश सिंह: यही सारी चीजें जनतंत्र की नीव को कमजोर कर रही है, लेकिन कर्पूरी जी और राम सुन्दर दास जी में एक चुनाव हुआ और उसमें 15-16 वोट इनको कम स्त्रा गए। जो भी हुम्रा लेकिन चुनाव हुम्रा ग्रौर वोटिंग हुई। यह जरूर हैं कि वह ज्यादा क्वाली-फाइड थे, ज्यादा सक्षम थे ग्रौर इसे सब लोग जानते हैं। फिर भी जनतंत्र का तकाजा था ग्रौर उसमें वोटिग हुई । हमारा ग्राप पर चार्ज है कि ग्राप धीरे-धीरे जो जम्हरियत की चीजें है उनको समाप्त कर रहे हैं। जहां वोट से तय होता है वहां उसको ग्राप नोमीनेट कर रहें हैं,। उनके अप न मीनेट कर रहें हैं, एपायंट कर रहे हैं, ट्रांसफर कर रहे हैं, पोस्टिंग कर रहे है। यह काम स्नापके लिए स्रापकी नीव खोदेगा ग्रौर स्रापकी ही नहीं, पूरे देश की जम्हूरियत पर कुठाराघात करेगा । केवल ग्रापकी नीव खोदे तो बात ग्रलग है, लेकिन यह पूरे देश की जम्हूरियत की नींव खोदने वाला

उपसमाध्यक्ष (श्री सत्य प्रकाश मालवीय) : ग्राप ग्रब समाप्त करें।

श्री राम श्रवधेश सिंह: माननीय तन्गकाबालू ने हर वार ग्रपने भाषण में घूमा-फिरा कर कामराज का नाम लिया है, जिससे बंटवारा हो गया, जिससे श्रलगाव हो गया। ग्रब जैसे हमारे यहां भोजपुरी में कहावत है कि श्रपना तो सत्यानाश कर दिया, कुछ नहीं था, खाने को नहीं था, हमारे यहां एक श्रादमी कांघे पर सिकरी लेकर घूमता था किसी ने कहा

कि क्यों सिकरी लेकर घुमते हो ? कहा कि हमारे दादा का हाथी था। तुम्हारे त्म्हारा (दोदा 🖘 हायी या, क्या है ? कहा कि हमारे तो द्वार पर खाट भी नहीं है बैठने को। खाट भी नहीं है बैठने को दरवाजे पर, लेकिन दादा का हाथी था, इसलिए सिकरी लेकर चारों तरफ घुमा करता था कि देखो, हमारे दादा का हाथी था। उसी तरह से कामराज के किए हुए काम को ग्राप बार-बार भना रहे है कि कामराज ने यह किया. कामराज ने वह किया। कामराज तो तुमको लात मारकर ग्रलग हो गए, कामराज ने तो तुमको लतिया दिया, ग्रपनी ग्रलग श्राइडेंटिटी कायम की।

वर्मा (श्रीमती) नजमा हेपतुल्ला : राम ग्रवधेश सिंह जी, यह सिकरी क्या होता है ?

श्री राम श्रवधेश सिंह: हाथी का पैर बाधने वाला हाथी का पैर बाधकर रखने वाला । वह कहता था कि हमारे दादा का हाथी था ग्रीर ऐसा कहता फिरता था। उसी ढंग से ग्राप लोग दादा का हाथी है, कामराज-कामराज की शरण में ग्राकर ग्रपना बचाव करना चाहते हैं। लेकिन उससे ग्रापका बचाव होने वाला नहीं है।

एक बात श्रौर कही माननीय तन्ग-काबालू ने, महोदय, कि कांग्रेस पावर नहीं चाहती। कांग्रेस पावर नहीं चाहती, श्राप देखिए, यह तो "सौ चूहे खाकर बिल्ली हज को चली" वाली बात है। श्राप कहते हैं कि कांग्रेस पावर नहीं चाहती पावर के लिए श्राप कौनसा पाप नहीं कर सकते हो, कौनसा कुकर्म नहीं कर सकते हो? इस का तो श्रासाम का चुनाव गवाह है, 1983 का श्रासाम का चुनाव इस बात का गवाह है।

महोदय, एक बात ग्रौर उठाना चाहता हूं, जिसे ग्राप ग्रंतिम समझ लें। ग्राप लोगों को भी और ग्रपने सभी लोगों के लिए मैं यह कह रहा हूं।

[उपसभापति पीठासीन हुई]

महोदया, इस समय देश में एक बहुत ग्रहम डिबेट चली है कि देश में जनतंत्र चलेगा या नहीं, जनतंत्र बचेगा या नहीं बचेगा। इस पर मैं कहना चाहता हूं कि शासक दल का संविधान ग्रगर खुद गैर-जनतांत्रिक हो तो क्या देश का संविधान जनतांत्रिक रह पाएगा क्योंकि शासक दल का संविधान है, जिसमें 21 वर्किंग कमेटी में 14 नोमीनेटेड है, मनोनयन हैं, जबकि निर्वाचन जनतंत्र की ग्रात्मा है ग्रौर मनो-नयन जनतंत्र का खातमा है। ग्राप जहां मनोनयन चलाश्रोगे वहां स्राप समझते हैं कि जनतंत्र चलेगा ? जिस परिवार, जिस गिरोह या जिस ग्रुप के हाथ में एक बार सत्ता श्रा जाएगी उसके हाथ से न दल सत्ता निकलेगी और न राज सत्ता निकलेगी। इस विषय पर देश को पूरी गंभीरता से विचार करना चाहिए। मैं विरोधी पक्ष के लोगों से भी कहना चाहता हूं क्योंकि स्राज ये लोग भी जिस तरह कांग्रेस का प्रेसी-डेंशियल फार्म ग्राफ कांस्टीट्युशन है, उसी इंग से वे भी प्रेसीडेंसियल फार्म आफ कांस्टीट्यूशन बना रहे हैं। उसी का यह नतीजा है कि पावर सिकुडते सिकुड़ते एक श्रादमी के हाथ में ग्रा रही है। यह खतरा नाक है। ग्रगर कोई भी दल प्रेसीडें सियल फार्म आफ कांस्टीट्यूशन बनाएगा ग्रौर यहां कहेगा कि पालियामेंटरी फार्म स्राफ कांस्टीट्यूशन चले तो यह नहीं चल सकता है। म्राज प्रतिपक्ष ग्रगर प्रेसीडेंसियल फार्म म्राफ कांस्टीट्यूशन चलाएगा तो जनतंत्र खतरे में पड जाएगा और ग्रानेवाली पीढी इस बात की भर्त्सना करेगी।

उपसभापित महोदया, मैं डा. लोहिया की उक्ति से प्रपनी बात खत्म करूंगा। उन्होंने कहा था, "शासक दल की तिलभर की गलती, प्रतिपक्ष की पहाड़भर की गलती से भारी होती है।" क्योंकि शासक दल ग्रगर कोई गलती करता है तो उससे देश को भारी नुकसान हो सकता है। हमारी विदेश नीति को, व्यापार को, एकोनोमी को नुकसान हो सकता है। इसलिए जब भी ग्राप ग्राक्षेप करो तो यह बात हमेशा ग्रापके दिमाग में रहनी चाहिए। मैं ग्रंत में यही कहना चाहता हूं ग्रौर यह जो रिजोल्यूशन है, मैं इसका विरोध करता हूं। इन्हें उम्मीद थी कि हम

छै: महीने में वातावरण बना लेंगे **भ्रौर** चुनाव करा लेंगे लेकिन इनकी **जोड़त**ाड़ सफल नहीं हो पाई । ग्राप ग्रपनी जोड़-तोड़ के लिए यदि चुनाव टाल देंगे तो यह संविधान के प्रावधान के साथ मजाक होगा। लेकिन मैं ग्राप को वार्न करना चाहता हूं कि खेतों में, खलिहानों में जो लोग है वे हमारी स्रोर देख रहे हैं। गांवों में, जंगलों -में, पहाडों में, कंदराग्रों में ग्राज यह म्रावाज उठने लगी है कि वोट का दुर-पयोग किया जा रहा है। कोर्ट में न्याय नहीं मिल रहा है । वोट, मुर्दाबाद के नारे लगने लगे हम लो⊽ डा. लोहिया ग्रौर गांधी के म्रनुयायी हैं। म्रगर म्राप संविधान के का मजाक बनाएगे, ग्रपने ढंग से इंटरप्रेट करेगे राजनीतिक वातावरण अपने अनुकूल बनाने के लिये संविधान के प्रावधान को ठेल देगे तो यह ठीक नहीं है । इसलिये मैं चाहता हं कि **ग्रार्टी**कल-356 में जो यह है कि "ग्रनले**स** रिवोक्ड" - यह शब्द हटाने के लिये सरकार एक बिल लाये ग्रौर यदि वह नहीं लाये तों प्रतिपक्ष के लोग लायें । गवर्नर को एकाउंटेबल बनाया जाय, उस पर इम्पीच करने का ग्रधिकार संविधान में संशोधन कर 🦂 के लाया जाये।

इन शब्दों के साथ मैं यह कहना चाहता हूं कि चाहे जितने भी दांव-पेंच हो जायें लेकिन तमिलनाडु में दुनिया की कोई भी ताकत कांग्रेस को सत्ता में नहीं ला सकती है।

THE DEPUTY CHAIRMAN: I request the hon. Member to be very brief in their speeches because after this the Minister will reply and there is another statement by the hon. Minister and there will be clarifications. So, please try to be brief.

श्री राम चन्द्र विकस : (उत्तर प्रदेश) : उपसभापित महोदया, मैं माननीय गृह मंत्री द्वारा जो संकल्प प्रस्तुत है उसका समर्थन करने के लिये खडा हुम्रा हूं । साथ ही विपक्ष की तरफ से बहुत से सवाल डेमोक्रेसी के नाम में उपस्थित हुये। ग्रटल जी की इस सच्चाई के बाद 1977 की घटना मैं याद तो नहीं दिलाना चाहता

[श्री रामचन्द्र विकल]

1.1

था जो उन्होंने खुद कह दी, शायद उसी की बदौलत उधर म्रा बैठे। पर सच्चाई यह कहना चाहता हूं कि लोकसभा के चुनाव का ग्रसेम्बली से क्या संबंध था, यह मैं पूछना चहता हूँ? 9 राज्यों की काग्रेस गवर्नमेट लोकसभा क चनाव की वजह से हटा दी, जनता ने जो श्रमेम्बली बनाई हई थी तो वह कारण मेरी समझ में नही म्राता। दूसरी बात और कहना चाहता हूं डेमोकेसी के हिमायतियों से कि गवर्नर की रिपोर्ट 9 राज्यो में कहीं भी नही मंगाई जब त्रसेम्बली तोड़ी गई, हम गवर्नर की रिपोर्ट को मंगाते रहे । कोई भी फैसलाह्या राज्यपाल की रिपोर्ट के बगैर कभी भी नहीं हुम्रा । उस वक्त 9 राज्यों की म्रसेम्बली तोड़ने में जनता राज ने गावर्नर की रिपोर्ट मंगाई ही नहीं, फैसला दे दिया । डेमोक्रेसी का तर्क नहीं है । मैं एक तर्क ग्रौर देना चाहता हूं। ऐसा भी हमने कभी नही किया आज तक । चिकमगलूर से जीती इंदिरा गांधी की सदस्यता लोकसभा से भंग कर देना, ऐसा हमने नही किया । विपक्ष के सदस्यों ने वहत सी बातें कही है, समय नहीं है, मैं कहना चाहता था दिल खोलकर के कि डेमोकेसी में हमारा विश्वास विपक्ष से कही कम नही है। हम भी डेमोक्रेसी चाहते हैं हर तरह से ।

भै उपेन्द्र जी के उस ग्राक्षेप से सहमत नहीं हूं। एक लीडर होकर के इतनी हल्की बात यहां कह देना उस व्यक्ति के लिये जो सदन में उपस्थित भी नहीं है, गंभीर स्नारोप करप्शन का लगा दिया करोड़ों रुपये का । यह ग्राक्षेप है गृहमंत्री जी उसके बारे में बोलेंगे, मैं कुछ नहो कहना चाहता । ग्रलादी ब्ररूणा श्रौर श्रनेक सदस्य जो बोले, उनका जो जोश-खरोश श्रौर नाराजगी श्रौर परेशानी है उससे मुझे ग्रंदाजा हुग्रा कि कांग्रेस का पलड़ा वहां भारी है, तभी तो उनकी नाराजगी है । कांग्रेस वहां भी पापूलर होने जा रही है। उसकी वजह से उन्हें कुछ चिन्ता, कुछ परेशानी, कुछ घबराहट है । वे मिलकर चुनाव लड़ेंगे या नहीं लड़ेंगे यह तो वे लोग जानें लेकिन कांग्रेस पार्टी का जो फसला है वह तो हमारे लीडर श्रौर पार्टी जाने, लेकिन चुनाव जल्दी होने चाहिये इसका हमने भी

٠, ٠

समर्थन किया, हमारी पार्टी ने भी समर्थन किया, इसमें तो कोई विवाद है ही नहीं। जो कारण हमारे गहमंत्री जी ने दिये वे कारण तो थे। तो जो स्टेप 6 महीने बढाने का इसको, जिसकी कि 30 तारीख को मियाद खत्म हो रही है राष्ट्रपति जी ने भी कहा कि जल्दी चनाव कराने चाहिये । लेकिन राष्ट्रपति जी जिस परिस्थिति में कहा था, वे परिस्थितिया बदल गई तमिलनाडु के हालात से । चाहे वे शिक्षा के म्रान्दोलन, कर्मचारियों के ग्रान्दोलन ग्रौर चाहे जो जातियों के ग्रान्दोलन हैं उनकी वजह से बदली हों । । हमारी सरकार जल्दी चुनाव कराये और विपक्ष ने कहा गृहमंत्री से कि कोई तारीख मकर्रर कर दो लेकिन चुनाव की तारीख तो इलैक्शन कमीशन मुकर्रर करेगा, गृहमंत्री क्या कर सकते है। इलैक्शन कमीशन जल्दी चनाव कराये, यह उनकी मांग होनी चाहिये ग्रौर जल्दी से जल्दी चुनाव हो जायें यह हम भी सिफारिश करते

इन शब्दों के साथ में जो संकल्प गृह मंत्री जी का है, उसका समर्थन करता हूं।

SOURENDRA PROF. BHATTA-CHARJEE: Madam, I stand to oppose the Motion put forward by the Minister of State for Home Affairs for the simple reason that the Leftists are vehemently opposed to this Article 356 which authorises the Central Government to take-over the administration of any of the constituent States. In this particular case, when originally the President's Rule was imposed in order to hold the elections as early as possible, nothing was done

to hold the elections. And 6.00 pm now taking advantage of that inaction a proposal has been put forward in the House to further extend the President's rule in the State because of the changes in the Constitution. The reason for this proposal was made bare by the speakers from the Congress(I) side. Mr. Ramamurthy made it clear that the President's rule was the Congress and the people of Tamil Nadu had come to realise the benefit of the Congress rule and they are looking

forward to the Congress rule in their State. Another lady Member made a detailed enumeration of the advantages accruing to the State because of the President's rule. Her speech suggested suggested that the President's rule should be perpetuated in Tamil Nadu. But since the Constitution, as it is, does not allow that, the extension for a very limited period has been sought because everybody is aware that in Tamil Nadu whatever may be the development made by the President's rule, even Mr. Rajiv Gandhi stayed there for more than a couple of days, but they have not been able to create any sentiment or emotion in favour of the Congress (I) at least. In whose favour ultimately it goes, that has to be decided actually through the elections. Therefore, what is urgent and what is imperative is the holding of the elections as early as possible.

While opposing this proposal, I am quite aware of the compulsion of circumstances which has come before the House at a time when without some concrete proposals from this House there will be a complete vacuum in the State, which naturally is not possible. I think it is because of that while opposing the proposal, that Dr. Subramanian Swamy and another Member suggested 15th September and 31st August as the dates up to which the President's rule should be extended, knowing fully well that the ruling party won't be in a reasonable frame of mind. They are now trying to fish in the troubled waters of Tamil Nadu. They are trying to destabilise the existing political parties and trying to reap benefit out of it. And as long as they won't be in a position to win the elections, the President's rule may not be lifted. An hon. Member from Congress(I) benches Tamil Nadu hailing from made boast to say that Mr. Rajiv Gandhi would be enough to win the elections in Tamil Nadu. If this was the real perception of these Members of the ruling party then what prevented them from holding elections? Is it

the strike by the teachers, strike by the Government ployees or some movement by other sections? Such movements will always be there in the country. I have no doubt that in Tamil Nadu there are no strikes and movements, the Congress(I) will not be able to win the elections. Therefore, without taking selter behind such worthless pretexts, the Government of should own up that this Resolution . has been brought forth in order to enable the Congress-I party to win the election in that State, as has been declared by some of the defenders of this Resolution. Minister of State for Home Affairs . own it up. Thank you.

SHRI P. CHIDAMBARAM: Madam Deputy Chairman, I would have wished to speak in Tamil, but in deference to the latter-day friend of the Tamils, Mr. Subramanian Swamy, whose knowledge of Tamil, I believe, is rather inadequate, I think I should speak in English.

SHRI SUBRAMANIAN SWAMY: Is your English good?

SHRI P. CHIDAMBARAM: Good enough to make myself understood though not good enough to make you-understand.

Madam, I was greatly touched by Vajpayeeji's advice, but I would most humbly submit, it is not possible for someone like Vajpayeeji to understand what it is to be a .Tamil today in Tamil Nadu. I do not know how often he visits Tamil Nadu. He charged that I visit Tamil often. I do not hide it. I visit Tamil Nadu: I also visit Punjab. These are two States which are under President's rule and, therefore, I believe that there is a duty upon someone in the Home Ministry to visit these two States as often as necessary, so that we will know what is happening in these States. We can try to help the administration; we can ensure that the administration delivers the goods to the people.

[Shri P. Chidambaram]

I have no hesitation in agreeing with my friend, Upendraji, Mr. Swaminathan and several others. A good government is no substitute for selfgovernment. It is not our philosophy; it is not our policy that President's rule will do what self-govenment will not do. In fact, each one of us has a personal view. It is not one's personal view which matters. What matters is the collective judgment which people, charged with the duty of making that judgment, arrive at. On the 28th of January, on that black day in my when a government which, view, had usurped power was defeated on the floor of the Legislative Assembly, it is not the Congress Party alone which voted against Government. The DMK voted against that Government and that is hailed as a vote on principle. The CPM voted against that Government and that is hailed as a vote on principle. It was the Congress which had the largest number after that party which was in power at that time with about 64 members. If the Congress decides to vote against that Government which Congress believes-rightly or wrongly-had usurped power and , did not command majority,, that is decried as a vote which is not a vote on principle. We voted on principle, and it is the people who will judge the correctness or otherwise of that decision. Fortunately, that decision does not have to be appoved by this House or the other House. The performance of the President's rule does not have to be approved in this House or in the other House, That is a decision which rests only with the people and people alone will make that decision.

I started by saying that Vajpayeeji really does not understand; not that he cannot; but he does not have the opportunity to understand what it is to be a Tamil in Tamil Nadu. After twenty years. Vajpayeeji, we have a Government which is working. (Interruptions) I am not saying that at

no time....(Interruptions) I did not interrupt you, Mr. Aladi Aruna. May I expect the same courtesy from you?

SHRI ALADI ARUNA alias V. ARUNACHALAM: It is not your monopoly to give false information.

SHRI P. CHIDAMBARAM: I can give my view as much as you can. I interrupted Upendraji but with a purpose. I am sorry I interrupted. But otherwise I would have had to raise it after he concluded. I did not interrupt any other speaker.

After twenty years, we have a Government which is working in the right direction. It is not a Congress Government. I do not claim credit for the Congress Party in this regard. But inevitably, it is seen as a reflection of the Central Government and since the Central Government is run by the Congress Party, it is seen as a reflection of the Congress Party. Whatever good is done will naturally, to some extent, go to the credit of the Congress Party and whatever faults are there in the Government will also go to the Congress Party. I know what President's Rule is. We had President's Rule in Tamil Nadu in 1976. That was a year of very bad drought. There was tremendous peformance. Yet I knew then and I know now that President's Rule never brings long-term to the party in power at the Centre. It is not as though we do not know that. It is not as though we are blind to this fact. It is not as though we think that the longer the rule by bureaucrats and administrators, the greater will be the credit to the political party in power at the Centre. We are conscious of that. Yet, as I said, it is not my view, it is not his view, it is not anybody's view which matters. What matters is the collective judgement of those who charged with the responsibility of running the Government in the State.

To be a Tamil in Tamil Nadu today, Vajpayeeji, means that for the first time your children are admitted .

to schools and colleges without having to pay a bribe. I can show you letters which parents have written saying 'If you are holding elections, please hold the elections after July, after the admission season is over'. To be a Tamil in Tamil Nadu today is to get your anti-poverty programmes off the ground and get some implementation done. I still recall that in early 1987, after I toured several districts in Tamil Nadu including my own, which had been badly affected, I called on the then Chief Minister, the late Shri M. G. Ramachandran. After speaking at great length about various things, I told him 'There is one , important thing which you have to him 'Every year, do'. I told drought relief measures commenced only in the month of July or August; you cannot do that this year; please issue instructions that the drought relief measures should commence in February to March so that the impact will be felt in April and May when the worst period of drought will hit Tamil Nadu'. I must say to his credit that he called his PA. In his own way. he made his PA call one of his officers and conveyed to him that the drought relief measures must start in February or March. But last year, perhaps, because he was very ill, perhaps, because he was not able to move or he was not able to talk or he was not able to discuss, we went through . a bad period of drought while the administration simply did not rise to the occasion to meet the immediate needs of the people.

Today, after we decided the Plan allocation for this year at Rs. 1,457 crores, which is 16.5 per cent more of last year, than that work has started on the 15th April and I know. in my district and in the neighbouring districts, much of the work is already over. For example, under the Indira Housing Scheme, group housing scheme for the Harijans, much of the target is already complete. In fact, my fear, my apprehension, is that all the money for the anti-poverty programmes will be spent by the month of November-December and there may not be any activity in January, February and March which are the last three months of the financial year.

To be a Tamil in Tamil Nadu today is to be able to get your grievances redressed. It is not as though all grievances are redressed. But the machinery is working today. To be a Tamil in Tamil Nadu today is to get your demands, whi**ch** have been pending for years, met. I shall give you an example. One of the towns in my constituency is connected to another town in my constitutency. There is a bridge whose life was 40 to 50 years. The bridge was built in 1920 or 1930s. The life of the bridge was over. It takes a heavy load of traffic. The file had been moving up and down for the last 20 years and, I am not exaggerating, that file was cleared by the Governor, that is one of the 3000 odd files that cleared. I am not apportioning blame. My friends, Mr. Aladı Aruna and Mr. Swaminathan, should not think that I am apportioning blame. What happened is, good government followed by a very long and bad phase. Today, after 20 years the Tamil Nadu people are taking stock of what happened and they are preparing for the next government which will have to come, whether we wish it or not. It is a constitutional obligation, it has to come soon. As I said again, it is not the personal view of 'A' or 'B' which matters, it is a collective judgement to which I will come a little later. So, Vajpayeeji, bear with me. I thinks I know my people, I think I know the people of Tamil Nadu. I travel around I address people. I speak to people. Today the people of Tamil Nadu are not mentally ready for an. election. The people of Tamil Nadu today want consolidation, the people of Tamil Nadu today want stability. the pepole of Tamil Nadu today want the administration to be put back on the rails before elections can be held. It is true I spoke in major meeting in Trichy. I spoke in Trichy that

[Shri P. Chidambaram]

elections will come any day after 56 days which was the time for electoral rolls. Let me take the House into confidence, Madam. When Mr. Siddhu was appointed Adviser, the advisers and officers came and we insisted that they go through the revision very quickly. If you will consult the Election Commission, they will tell you that the Government of India put pressure on the Election Commission to complete the revision of the electoral rolls quickly and the electoral rolls were to be completed by 56 days. I spoke and I said that the elections are likely to come any time after that date. In fact, I would have been happy if the elections had come. On 28th January, even when the Legislative Assembly of Tamil Nadu had been dead-locked, at 12 noon Mr. K. N. Singh, General Secretary AICC, was the first person speaking for a major political party to demand that the Tamil Nadu Legislative Assembly should be dissolved and elections should be held immediately, Again, breaking with precedent, when we imposed President's rule, an announcement was made adding a statement that we want elections to be held as soon as possible. In fact, would have been happier than I and the Congress Party and Government of India if elections had been held within the first period of six months, if elections had been held in May or June as soon as electoral rolls were ready. But then what happened? What happened is, the Tamil Nadu Elementary School Teachers Federation organised a token fast in front of Taluk officers, held rallies and demonstrations from the 1st of May to the 7th of May. JACTTEA, the Joint Action Commitee, attempted to picket collectorates and the Secretariat from 2nd May to 6th May. The Tamil Nadu Elementary School Teachers Federation organised similar picketing of collectorates from the 9th of May to the 13th of May. In this agitation 25.403 teachers of the Federation, 12346 teacers and 6016 employees belonging to JACTTEA were arrested and later

released. The Federation resorted to a stay-in strike of teachers from the 2nd of June to the 15th of June and called for an indefinite strike from the 16th of June. This is what happened in May and June, A Committee of Secretaries was appointed by the Governor consisting of Finance Secretary, Secretary (Personnel Administrative Reforms) and Secretary (Education), to hold talks with the employees' associations. They held three rounds of talks in May and June 1988. These were not successful. the Chief Secretary Subsequently held discussions with all associations on 16th of June and again on the 19th of June. Based on these discussions, an interim relief of Rs. 70 and a decision to set up the Pay Commission were announced on the 19th of June. Two unions which we believe have the largest following-the Tamilnadu Government Officers Union and the Tamilnadu Elementary School Teachers Federation"— accepted offer and agreed not to go on strike. Later on, perhaps due to other com-I am not attributing pulsions—and motives-one of them went back on their word and joined the strike on 4th July, 1988. The Governor and his Advisors are experienced administrators. Dr. Alexander. M. Ramakrishna, Dr. Sidhu and Mr. Padmanabhan are very senior administrators and I do not think anyone here or elsewhere has said anything about them, about their independence, about their reputation as administrators. about their honesty. They collectively took a decision roundabout 20th of June that it was not possible to hold elections because the crucial date for taking that decision was 20th June. They took a decision after seeing what happened in May-June, that it is not possible to hold elections and they have been in correspondence with the Government, they have been in touch with us and finally the Governor sent his report saying that in view of these events, in view of these happenings, it is not possible to hold elections in Tamilnadu before 30th of July, 1988.

That is why we have come before this august House asking for continuance of President's rule.

As I said, one has to trust the collective judgement of those who have been charged with the duty of making that decision. They have come to a decision, the Government has accepted their judgement, the Government has advised the President and the President has been pleased to accept it and we are coming forward with this Resolution to continue President's rule.

Mr. Subramanian Swamy and I think Mr. Maran made a point "why should you extend it by six months"? I agree that we need not extend it by six months. But the Constitution obliges that if President's rule is continued, it shall continue for six months unless earlier revoked. There is no other way in which this Resolution can be framed.

SHRI SUBRAMANIAN SWAMY: You announce the date of the election.

SHRI P. CHIDAMBARAM: Therefore your amendment is out of order. The only way in which this Resolution can be framed is to ask for the continuance of President's rule for a period of six months and when the persons who are charged with the duty of taking the decision take the decision to hold the election, certainly if it falls within Six months, and I believe it will, we will come before this House asking for revocation of Proclamation. But I have to follow article 356(4). I cannot bring a Resolution contrary to the terms of article 356(4). This then is the background.

Madam, the debate has covered much wider ground. We have heard "political" speeches, we have heard "economic" speeches, I believe the "economics" which he narrated is what is described in a country which he is more familiar with, as voodoo economics. I do not wish to dwell at great length on the political situation or on

the economic situation of Tamilnadu. But I have to answer some of the points which have been made because this is a matter of great importance and concern to the people of Tamilnadu.

Madam, let me first touch upon the political situation. The went on strike, the Government servants went on strike. Fortunately, all that I have said, all that the President of the Tamil Nadu Congress Committee, Mr. Moopnar, has said is in print and no paper has misquoted us, not even papers which are not usually friendly to us. From day one, we said we understand the gravity of your Problem, we know why you Find yourself in such a situation, but the Governor says and the budget speech says that we have a deficit of Rs. 327 crores and an interim relief of Rs. 70 will add to the deficit by another Rs. 80 crores. There is no way in vrhich a non-representative government can levy taxes and therefore the resolution of this problem would have to await the constitution of a Pay Commission and a decision by a popular government. Now I ask Vajpayeeji, I ask honourable Members belonging to all parties. was this a fair and balanced approach by the Governor or not? Let us for a moment, keep political motives out of this Let us ask ourselves, is it a fair and balanced approach of the Governor or not? He offered interim relief, he offered to set up a Pay Commission, he offered to refer the question of parity to the Pay Commission, he offered to refer the question of bonus to the Pay Commission, and he said "I would like to give you more but I have no money. My deficit is now Rs. 407 crores. I will appoint a Pay Commission and let the Pay mission give its report, and a popular Government will take a decision."

Madam, a lot of debate was there. I am sure, anything that I say will only spark off a controversy, but facts cannot be denied. What are the facts? There was an agitation in 1973. I can

[Shri P. Chidambaram]

quote what the then Chief Minister said in the Legislative Assembly. I can quote what the then Education Minister said in the Legislative Assembly. It just so happens that the then Chief Minister and the then Education Minister are in different parties today. So, I will not only raise the hackles of one party out I will raise the hackles of two parties if I quote them. But the point is, eight instalments of dearness allowance were denied to Government servants and that has accounted for gap of about Rs. 400 to 500 between the State Government employees and Central Government employees. But this is accumulated injustice. This injustice did not come Alexander with Governor would not go with Governor Alexander. This injustice can be cured only appointing a Pay Commission which will make a report. I can give you the dates on which the previous Commissions were appointed. For the first time we have stipulated the date by which the Pay Commisgive its report—a period sion shall of nine months—and, as Minister of Personnel in the Government of India. I have said, "Just as we took only 66 days to take a decision on the recommendations of the Fourth Pay Commission, without anvgeneral strike, without any general agitation. I promise the Government servants of Tamil Nadu. Government of India will ensure and fill persuade, whichever Government of India will, ensure and will persuade, whichever Government is there on that day, to take a decision within a period of two $month_S$ on the Pay Commission's report." This should have settled the Unfortunately. matter. it did not settle the matter. I can only blame my inadequate persuasive powers, I can only blame Shri Moopanar's inadequate persuasive powers. But our persuasive powers. But our persuasive powers were pitted against the per-Suesiva powers of certain who were persuading people to continue the strike. While we persuading people to continue the strike. While we were persuading the people to come back so that the Administration is not dislocated, so that people do not suffer, there were others who were persuading people to continue the strike.

Madam, in the lexicon of Tamil politics, in 1973 a new phrase was coined. The Tamil phrase was Irumbu Karam—Iron Hand People of Tamil Nadu know who coined that phrase, that phrase and when who used that phrase was used. In 1973, teachers were asked to submit, in writing, an apology for making a demand and going on strike and only after they signed the apology letter were they released from jail and taken back to work. The Governor has done no such thing. The Governor has acted fairly.

Vajpayeeji, before you join others in condemning President's rule and of President's continuance rule, I would most humbly urge you, come with me to Tamil Nadu. Let us go together, let us address the same ... (Interruptions). I say this because fortunately his party does not have a stake in Tamil Nadu, so that he can take on unbiased view of Tamil Nadu. 🔏 I shall greatly welcome Upendraji also: His party has no stake anywhere except in one State. You come with me. let us travel round and let us speak to the people. You address the people in English and I will translate you in Tamil. Let us talk to the people and see the response. I promise Vajpayeeji, today it is not to linking. I believe in self-Government. I think self-Government is any day better than good Government. We believe in self-Govrnment. But I promise you, you begin your speech, and when you praise President's rule you will get your first round of applause. That is the situation today. I can't help it. That is the kind of accumulated injustices of the last 20 years.

Mr. Subramanian Swamy recited a number of statistics. Well, I am grateful to him for the figures he gave. But statistics can always be selectively

286

used. In 1956 to 1961 the per capita Plan expenditure in Tamil Nadu-we are talking about the Kamaraj rule, the Kamaraj period now-the per capita Plan outlay in Tamil Nadu.... (Interruptions) ... -- -

Statutory Resolution

approving

Wait a minute. I am coming to that. You missed the Plan. I am not going to miss any one.

It was Rs. 57 as against the all-India average of Rs. 51. In 1961 to 1966 it was Rs. 98 as against the all-India average of Rs. 92. Nadu at that time moved up, not to the foutrh place as has been popularly said, but it was between 6th and 9th if you take the various heads... you cannot take a weighted average in these matters-under various parameters. Other States were far backward. Obviously, therefore the Plan outlays in other States were increased to bring them up.

In the Fourth, Fifth and Plans, Tamil Nadu's per capita outlay was marginally lower than the all-India average. This is the figure you cited. I have no quarrel with that figure. I accept that figure.

But in the Seventh Plan, from 1985 to 1990.....

SHRI SUBRAMANIAN SWAMY: We will have to see when reappraisal comes.

SHRI P. CHIDAMBARAM: We can see that. This is the fourth year of **tih**at Plan. We already have figures.

SHRI ALADI ARUNA alias ٧. ARUNACHALAM: During the British period the Madras State's would be very higher than that of Calcutta and other States. Can vou compare with that figure?

P. CHIDMBARAM: SHRI Tamil Nadu's per capita Plan outlay so far is Rs. 1,063 as against the all-India average of Rs. 1,026. That is the per capita Plan outlay. In the fourth year of the Plan the outlay is Rs. 1,457

crores which is 16.5 per cent increase over the last year's Plan outlay, Rs. 1,250 crores. The Annual Plan provides for an outlay of Rs. 502 crores for the power sector, Rs. 136 crores for agriculture and allied Rs. 247 crores for water supply, housing and urban development, Rs. 118 crores for social welfare and nutrition, Rs. 84 crores for transport and communication and Rs. 69 crores for industry and minerals. I can go, head by head, and tell you the increase under each head. The point is, Tamil Nadu is not being starved of any Central funds, Tamil Nadu is not being treated differently.

Yet, what is the situation of the Tamil Nadu economy in the last two decades? The last two decades have been a period of disappointing performance for the economy as a whole. There is a rate of growth-I am sure under-Subramanian Swamyji will stand this better than I do-in the State domestic product. It is 2 per cent per annum which is below the all-India average. The agriculture sector has stagnated with a growth of only 11 per cent between 1970-71 and 1984-85. The manufacturing sector shows an uninspiring and in fact decelerating trend. The strong industrial base built up in the 50's and 60's has been allowed to wither with neither the traditional industries like textiles and engineering sustaining their growth nor the sun-rise industries, for example, chemicals and electronics making, a strong entry. The only impressive growth has been in the public administration sector. This is on account of increasing Government staff both for general administration and for implementing populist programmes. The primary beneficiaries have been the employees.

SHRI SUBRAMANIAN SWAMY: Do you mind one interruption? You have quoted the figures of the growth rates of the 20 years, you are talking of the last 20 years. It is well knownif you had learnt Economics at Harward or anywhere else

proclamation in Tamil Nadu

288

SHRI P. CHIDAMBARAM: Madam, he was trying to teach me, but I could not learn anything

SHRI SUBRAMANIAN SWAMY: Whatever it is Anybody knowing a little bit of Economics, would know that the gowth rate in any period is due to the investments made in the period before that. There is a gestation lag. Because you stopped funds in the time the Congress was in power that is why in the 20 years the situation was much worse.

SHRI P CHIDAMBARAM, Madam, I am sure, nobody is wiser after Mr. Swamy's intervention He is trying to teach Economics to others as he tried to teach me. I did not learn anything from him, and I am sure nobody has learnt anything today either

SHRI V. NARAYANASAMY Sir, he is very poor in Economics, I can teach him

SHRI P. CHIDAMBARAM; The Central Statistical Organisation been publishing comparable estimates on per-capita SDP of the States in India since 1960s and the series available upto 1975-30 at current prices. A scrutiny of this lata, which is the most reliable one available for the purpose, reveals distinct evidence of slippage Throughout the 60s per-capita SDP of Tamil Nadu was above the All-India average when Kamaraj and the Congress Government were there. It ranked among the fifteen major States that is, the States with the population of million or more, varying retween and eight. In the early 60s, the percapita State Domestic Product (SDP) of Tamil Nadu was around 85 per cent of the State with the highest percapita SDP. In contrast, in the decade between 1970 and 1980-1970-1980 are crucial dates which anyone familiar with Tamil Nadu's political history will understand-Tamil Nadu's per capita SDP exceeded the All-India average and that too marginally in only three years. Its rank among the fifteen major States slipped to ween seven and nine And towards the end of the decade, the end of 1980, the proportion of per-capita SDP in Tamil Nadu to that of the State which had the highest percapita SDP fell from 85 per cent to 50 per cent. In most years Tamil Nadu ranked below Gujarat, Haryana, Karnataka, Kerala, Maharashtra Punjab and West Bengal and ranked above only Andhra Pradesh, Assam, Bihar, Madhya Pradesh, Orissa; Rajasthan and Uttar Pradesh. One way to describe it would be to say that Tamil Nadu was a leading State among the back-benchers. This is an analysis by one who was held in high esteem by the Government of that day; one who held the post of Finance Secretary during that Government

'Madam, I could go on. The percapita rural income in Tamil Nadu is Rs. 578, In Karnataka, it is Rs. 1,674 and in Andhra Pradesh it is Rs. 1,093. I wish the two States well. I wish Tamil Nadu also well. I want Tamil Nadu to come up. Tamil Nadu's per capita taxation is the highest in India. The poverty proportion in Tamil Nadu is about 45 to 47 per cent. According to MGR's own statement in . 1983, 180 lakhs of people were below the poverty line. My estimate from other figures, is that it is close to 225 lakhs i.e. 2.25 crore. Tamil Nadu's share of the labour force is 8.6 per cent Tamil Nadu's share of the registered unemployed is about 16.4 per cerlt So, Tamil Nadu has slipped in the last 20 years. There is no getting away from that fact. There had been periods of good administration, the long-term trend is one of slippage and decline. People understand that. People understand that because their sons do not have jobs; their daughters do not have jobs.

SHRI V. GOPALSAMY. What' about the other States?

SHRI ALADI ARUNA alias V. ARUNACHALAM: What about the history of Uttar Pradesh? What about the income of the people in Uttar Pradesh? What about the people who are below the poverty line there? It is the State which is producing Prime Ministers for the last forty years. (Intertuptions)

SHRI P. CHIDAMBARAM: This is where is called cognitive dissonance. You don't want to face reality. Mr. Subramanian Swamy started by saying that the Governor's report is unreal. I think most of the speeches made on the other side were unreal. What is unreal? The reality of Tamil Nadu's pervasive poverty? The high poverty proportion? High unemployment?

SHRI G. SWAMINATHAN: Comparison is very unfair. I would say between 1947 and now there are many countries which got independence and if we compare them to India, they are far better off. Suppose I start comparing other countries with India under the Congress rule during the last so many years. It would look very awkward, Compare Japan compare other countries and how had we have become under the Congress rule. Suppose I begin comparing other countries and compare your administration with theirs for so many years, then how do you react? (Interruptions)

SHRI V. NARAYANASAMY. What about the three years of black Janata rule?

SHRI P. CHIDAMBARAM: Madam, I have no doubt in my mind that such comparisons will be made and ought to be made. In fact, I would expect the national Opposition parties to make such a comparison, to mount such a campaign and go to the people and when such a national Opposition party is formed, in his long excursion, Mr. Swaminathan can join that party also.

SHRI G. SWAMINATHAN: Ι sorry, Ι wanted to very convey information here an which be permitted to may

me because this was raised by another Member also and by Mr. Chidambaram himself. That is a wrong statement. I have never changed parties. I had been in Swatantra party Rajaji's death When Rajaji died I changed to Congress and after Congress I came to AIADMK party. The only party I changed was after Rajaji's death, every party, every person from Swatantra party came to the other party. That was the only case. When he said that I have changed parties, this is unfair of him. When Mr Chidambaram was denied Congress party ticket to contest the elections he went away from Congress. He accused Mrs. Gandhi. Now he speaks for Mrs. Gandhi ... (Interruptions) ...

SHRIP, CHIDAMBARAM: I apologise to Mr. Swaminathan for calling it a long excursion. It is a short excursion ...(Interruptions)... me continue Therefore Madam, today the Government is bringing back stability, bringing back some kind of order, bringing back some kind discipline, bringing back some kind of direction to administration there. One major problem, I believe has been settled. The teachers and Government servants' agitation has settled to the satisfaction of the Unions. A Pay Commission has been appointed. The Pay Commission is expected to submit its report. there is another problem, Vanniyar agitation. Again my friends from States in the North may not quite know the intensity of feelings that has been developed in Tamil Nadu over reservation and the denial of legitimate right, to the most ward people Obviously, it is not possible for me to spend too much time on dealing with it. But let me say a few things. Madam reservation for backwrd classes is a policy of the Congress party and, in fact, it is to implement that policy, the Constitution was first amended. It was interpreted in one of the earlier cases that you can make reservations only for Scheduled Castes and Scheduled Tribes. There is a long history starting from what

292

[Shri P. Chidambaram]

is known as a communal G.O. in Tamil Nadu. We have provided reservation to backward classes It was challenged. It was 'struck down I believe, by the High Court and the Supreme Court. I am not going into the details. Then, we brought reservation to socially and educationally backward classes of people. The Vanniyars are extremely backward people. If Mr. Vajpayee will accept my invitation to travel in Tamil Nadu we will first go to the districts which are populated by Vanniyars. They are extremely backward people. Thev are agricultural labourers. They are artisans. They live side by side with Harijans. This is an important point. They live side by side with Harijans in the same villages. They work on the same farms. They work for the same land-owning classes and their economic level and social level are not much higher than that of Harijans in fact, there was some community in Tamil Nadu which was characterised as criminal tribes. There is one community in my constituency where because that community was branded as a criminal tribe, named persons from certain villages were required to sleep in the police stations during the night. The Nadars of Kamaraj district and Tirunelveli distreated as badly as trict were duled Castes and Scheduled Tribes, more or less like untouchables. In the last 70 or 80 years the Nadar community because of its commercial enterprise has come up in life. The point is that this community which essentially lives off the land is in extreme poverty, extreme destitution and in numerically very large and it has now found a sense of identity. I am not saying an identity with one caste or community is good. But they have now found a sense of identity and they have rebelled against the system. Again it is not the fault of this party or that party only. But when reservation was introduced in Nadu this reservation was stepped up from time to time

finally, Shri M. G. Ramachandran tried to introduce an economic criterion. There is an economic criterion in Kerala today. There is an economic criterion in Karnataka today. Shri M. G. Ramachandran introduced an economic criterion But then there were protests from certain parties and the matter was litigated in court and finally he gave up the economic criterion and went back to reservation without any economic criterion. He raised the reservation for backward classes to 50 per cent Today, in Tamil Nadu, there is 18 per cent reservation for Scheduled castes and 50 per cent for backward classes. But who gets the benefit of this reservation? The top layer of certain backward classes have taken the benefit of this reservation and the Vanniyars rebelled I travelled in the districts with my colleague Mr. Ramamurthy. I spoke in centres which were the hottest spots of the agitation where firing had taken place, where rioting had taken place I told them that "rioting in streets and cutting down trees is not going to solve your problem. Your problem is a genuine problem. Just as we understand that backward communities have a certain kind of grievances which are different from Scheduled castes and Scheduled tribes, Sir, the Congress Party the State Government, the Central Government understands that the most backward communities have genuine problems vis-a-vis the other backward communities. This has to be settled by talks. by negotiations and by understanding their problems. Unfortunately has queered the pitch is something which did not come out in the debate. What has queered the pitch is that the Vanniyar Sangam has openly proclaimed its its relentless opposition to one political party in Tamil Nadu. That may be right, that may wrong but that is a fact. The Vanniyar Sangam has said that whatever it does or does not do, it has set its face against one political party in Nadu. This has led to clashes in some places. This had led to exacerbation of

feelings between the Harijans and the Vanniyars. We cannot play with fire. Somebody quoted the example of Assam. Yes we live and learn in - Assam, in retrospect, it was a mistake to have held elections at that time because there was widespread violence at that time. We cannot take that kind of risk in Tamil Nadu. We are trying to restore balance and stability and some direction to ministration. Do we put all that peril for the sake of some electoral gains? We have to sort it out. Whether we will sort it out, I cannot say, This is for the Governor to see. He has got a good team of advisers. He has got a good team of officers and I am sure, they will find a way as soon as possible. I hope they would be able to find a way in which the feelings of Vanniyars are assuaged their genuine grievances are noted, certain modalities are worked out—the final decision will always have to be by a popular Government-but some kind of solace and relief should be granted to the Vanniyars. We can do it in many ways Mr. Ramamurthy mentioned about the appointments. Yes, it is a matter of immediate concern to me and I want to assure the Vanniyars and the people of Tamil Nadu that in , appointments which are made to high offices in Tamil Nadu, we shall take into account the fact that Vanniyars are under-represented and we will try to find a way in which some of their grievances in that matter can be solved Madam it will take some time for them to sort it out and when they sort it out, that will also be behind us and then we can hold elections

Madam, a question was asked, who is opposing elections? It is a very good ques-I went through my record to see who is opposing elections. I found that nobody in the Congress Party is record in Tamil Nadu as having pleaded for postponement of elections. Nobody has spoken. (Interruptions), But I can name some very eminent leaders of Tamil

1

Nadu belonging to other parties who have spoken publicly in favour of postponing If names are to be said I elections. will give them.

SHRI MURASOLI MARAN. Yes. Please name them.

SHR! P. CHIDAMBARAM. Mr. Ramachandran has spokes...

SHRI MURASOLI MARAN: At your instance, (Interruptions)

SHRI ALADI ARUNA alias V. ARU-NACHALAM: You have asked them. Mr. Ramachandran and Mr. Tirunavukkarasu are stooges of your party They are advocating your causes. (Interruptions).

P. CHIDAMBARAM: SHRI Mr. Ramachandran who was a dear and good friend of Mr. Aladi Aruna for the last nine or ten years who was again a good friend of Mr. Maran for 20 years, has spoken so, And I do not want attribute motives to Mr. Ramachandran. Mr. Sivaji Ganesan. You cannot him our stooge. He has said that we should not hold elections today. I have got his speech. I know where he made his speech and what he said. Sivaji Ganesan has said so Ιn madam, in a lighter vein I think it will be unfair to hold elections now when one of the leaders of a party is convalescing in America and one of them is convalescing in India. In fact I think we doing a good turn to them by postponing elections Another leader of a party has again welcomed this postponement because it would give him an opportunity to script and write the screenplay for five films What are they complaining about? None of them is aggrieved. Each one of them is either convalescing or is busy writing scripts screenplays. I think they should their jobs and the Governor will dohis job. Each one of them should look after his work The Governor and his Advisers will look after their work bring back stability and direction to State administration.

Madam, a mention was made about political corruption. We do not have to go back to remote history or recent his-The Governor is trying to a number of steps to cleanse the administration of corrupt elements He already taken some hard decisions. I sincerely hope that when he continues his drive against corruption, it will not bring out many skeletons from the cupboard. But if some skeletons are brought out of the cupboard, I am afraid, those who put the skeletons there will have to their share of responsibility and blame. On one thing I think there has been a certain amount of remiss. In respect of the incidents on January 28 in the Assembly a case has been registered. I am afraid the investigation of that case been tardy I have requested the Chief Secretary to ensure that the investigation of that case is speeded up and those who entered the Legislative Assembly and indulged in the worst form of violence inside the Chamber-not Members of the House but people from outside-should be brought to book

SHRI, ALADI ARUNA alias V, ARUNACHALAM:* (Interruptions)

SHRI THINDIVANAM K. RAMA-MURTHY:*

SHRI ALADI ARUNA alias V. ARUNACHALAM:*

THE DEPUTY CHAIRMAN: Order, Please Please sit down. Sit down everybody. These will not go on record.

SHRI P. CHIDAMBARAM. Therefore, Madam this ... (Interruptions)

SHRI ALADI ARUNA alias V. ARU-

THE DEPUTY CHAIRMAN: Nobody is allowed. Now stop it. Stop it. It is not going on record.

SHRI P. CHIDAMBARAM; It is not going on record. That is the only way to save Mr. Aladi Aruna, (Interruptions)

THE DEPUTY CHAIRMAN: This is not your Tamil Nadu Assembly, Please. (Interputions)

SHRI ALADI ARUNA alias V. ARU-NACHALAM:*

SHRI P. CHIDAMBARAM: Those who were not Members of the Legislative Assembly but who had entered the Assembly and indulged in violence and injured MLAs belonging to whatever party have to be brought to book. We cannot allow a decision in the Legislative Assembly of any State to be determined by violence brought into the Chamber by outsiders. I am sure everybody agrees with this we will take action. We will prosecute Finally a mention was. made them. cooperative elections. alzout Again, one's views can differ on this. only want to repeat. Yesterday the Home Minister made a statement in the Lok Sabha that he would speak to the Governor in this behalf and advise him to take a suitable decision The Governor has since communicated that he is looking into the complaints which have been made and he will take a suitable decision. But, as I said, these are peripheral mat-What is important is to bring back stability and direction to the administration of the State. That is being done by Governor Alexander and I think it is unfair to denigrate the whole administration or attribute motives to them. In conclusion let me say what the opposition They have said we have has said future; they have said the Congress will never win; they have said the Congress can never come back to power. What are they worried about? We will not come If so back to power fine. People have kept us out of power for vears But we have continued as political party. We have not disintegrated in Tamil Nadu Within fifteen days of the passing away of Shri M. G. Ramachandran whom I hold in high esteem his party began to disintegrate. It is not the Congress Party's fault. If the disintegration of the Dravidian parties is an inevitable historical process, it is not the fault of the Congress...

SHRI ALADI ARUNA alias V. ARU-NACHALAM: All these are splinter groups of Congress, They are the offspring of Congress...

SHRI P. CHIDAMBARAM: The Congress Party in Tamil Nadu was in for twenty years, was out of power for twenty years. During these forty years it has conducted itself with dignity. have not tried to foment any agitation; we have not tried to foment any communal trouble. We have accepted the fact that people have not voted us to power. One honourable Member from West Bengal- I am sorry. I am unable to recall his name-said, you were defeated times in West Bengal you have no right to speak, If that principle applies Shri Murasoli Maran and Shri Gopalsamy cannot speak either. The point is not The point is today, as Vajpayeeji we hold the administration of Tamil Nadu in trust Have we discharged that trust reasonably well? Have we committed a breach of that trust? We have not committed any breach of that trust. We have tried to bring stability and direction and some order to the very chaotic conditions which were there in Tamil Nadu

Madam Deputy Chairman, I am grateful to the honourable Members for participating in this debate and sharing with us their views. I would still hope that after my reply they will see the reasons behind the Governor's report the logic of the situation and support this Resolution

SHRI VIRENERA VERMA (Uttar Pradesh). May I seek a clarification?

THE DEPUTY CHAIRMAN: No, no.

SHRI MURASOLI MARAN: We are against this undemocratic, authoritative, Resolution. We are walking out.

(At this stage some honourable Members left the Chamber.)

THE DEPUTY CHAIRMAN: Earlier in a lighter vein I said something about the Tamil Nadu Assembly. I did not mean any disrespect or reflection on the

Assembly. It was said purely in a lighter vein and it may be treated so.

Now I am putting the amendments to vote. First Mr. Subramanian Swamy's amendment.

SHRI SUBRAMANIAN SWAMY: I have to say something on my amendment...

THE DEPUTY CHAIRMAN: No no; I cannot allow you now. I am putting the amendment to vote. The question is

"That in the said Resolution for the words 'for a further period of six months with effect from the 30th July 1988' substitute the words 'up to the 15th September 1988'."

The motion was negatived.

7.00 P.M.

THE DEPUTY CHAIRMAN: I shall now put the amendment moved by Shri Murasoli Maran to vote.

The question is:

"That in the said Resolution for the words for a further period of six months with effect from the 30th July, 1988," substitute the words up to the 30th August, 1988."

The motion was negatived.

THE DEPUTY CHAIRMAN: I shall now put the Resolution moved by Mr. Chidambaram to vote.

The question is:

"That this House approves the continuance in force of the Proclamation issued by the President on the 30th January 1988, under article 356 of the Constitution, in relation to the State of Tamil Nadu, for a further period of six months from the 30th July, 1988."

THE DEPUTY CHAIRMAN The Ayes have it, the Ayes have it, The motion is adopted...

SHRI G. SWAMINATHAN: The Noes have it...(Interruptions).... The Noes have it...(Interruptions)....

THE DEPUTY CHAIRMAN: It has already been passed. What can be done? ... (Interruptions)...

SHRI G. SWAMINATHAN: I do not understand it...(Interruptions)...

The question is that it has to be voted and I have to register my vote against it ... (Interruptions)... Why not? ... (Interruptions)...

THE DEPUTY CHAIRMAN: Those who do not want the Resolution to be passed may pleased stand up.

SHRI M. KADHARSHA (Tamil Nadu): Madam, you are creating a new precedent. It is not correct... (Interruptions)...

SHRI G. SWAMINATHAN: Where is the precedent for this? ... (Interruptions)...

SHRI M. KADHARSHA: This is not an elementary school for us to stand up Interruptions)....

SHRI G. SWAMINATHAN: We want a Division and there is no other way. We ask for a Division and you have to order a Division and there is no other alternative ...(Interruptions)... Where is the rule for what you are saying? You give your ruling...(Interruptions)...

THE DEPUTY CHAIRMAN: You see, I have no objection, but... (Interruptions)....

SHRI G. SWAMINATHAN: I ampressing for a division. You give your ruling and I will abide by your ruling. Even if one Member says, "The Noes

have it.", you have to call for a Division.
(Interruptions)

THE DEPUTY CHAIRMAN: You see. Rule 252(3) says:

"If the opinion of the Chairman as to the decision of a question is challenged, he may, if he thinks fit, ask the members who are for "Aye" and those for "No" respectively to rise in their places and, on a count being taken, he may declare the determination of the Council. In such a case," (Interruptions)... In such a case, the names of the voters shall not be recorded."

So, I will choose this method., (Interruptions)... Therefore I will say first that those who oppose the Resolution may please stand up.

SHRI G. SWAMINATHAN: We are voting against the Resolution. You give your ruling and we will abide by your ruling. We want to say and we want to record that we are against this Resolution. So you give your ruling and we will abide by your ruling.

THE DEPUTY CHAIRMAN: No, first I will say... (Interruptions)...

Just a minute, please...(Interruptions)....First, I will ask those in favour of the Resolution to get up.

Those who are in favour of the Resolution may please get up.

Now, those who are not in favour of the Resolution may please rise in their seats.

-- (After taking a count)

THE DEPUTY CHAIRMAN: The Resolution is passed.

The motion was adopted.